

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:4480  
ANSWERED ON:22.04.2013  
ARMED FORCES TRIBUNAL  
Pandurang Shri Munde Gopinathrao;Sivasami Shri C.

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Government has established the Armed Forces Tribunal (AFT) to deal with complaints of the defence personnel and provide a forum for appeal;
- (b) if so, the main features thereof, and the manner in which the said tribunal will function;
- (c) the State-wise locations where the said tribunal has started functioning;
- (d) whether the orders of AFT are not being implemented despite its having the status of a High Court;
- (e) if so, the reasons therefor;
- (f) whether the Government proposes to extend powers of civil contempt to the AFT; and
- (g) if so, the details thereof?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

- (a) Yes, Madam.
- (b) To provide adjudication of disputes / complaints with respect to conditions of service in respect of the persons covered under the Army Act, 1950, the Navy Act, 1957 and the Air Force Act, 1950 and also to provide for appeals arising out of orders of court martial. Armed Forces Tribunal (AFT) functions under the AFT Act, 2007.
- (c) As per Annexure.
- (d) & (e): Orders of AFT are complied with by the Government except in the cases wherein appeal is contemplated as per the provisions of the AFT Act, 2007.
- (f) Yes, Madam.
- (g) The AFT (Amendment) Bill, 2012 has been introduced in the Parliament which inter-alia includes the provision for grant of powers of civil contempt to the AFT.